

High Court of Karnataka,  
Bengaluru,  
Dated: 22<sup>nd</sup> February 2018

**NOTIFICATION NO.HCBB - 44 /2018**

In supersession of earlier Notification No.HCBB - 34/2018 dated 14<sup>th</sup> February 2018, the sittings of Hon'ble the Chief Justice and the Hon'ble Judges in the Principal Bench at Bengaluru are arranged in the Court Halls as mentioned below with effect from Monday the 26<sup>th</sup> February 2018:

<b>Sl. Nos.</b>	<b>Name of the Hon'ble Judge</b>	<b>Court Hall Nos.</b>
1	Hon'ble The Chief Justice	1
2	Hon'ble Mr. Justice H.G.Ramesh	2
3	Hon'ble Mr. Justice Raghvendra S. Chauhan	4
4	Hon'ble Dr. Justice Vineet Kothari	5
5	Hon'ble Mr. Justice L.Narayana Swamy	7
6	Hon'ble Mrs. Justice B.V.Nagarathna	9
7	Hon'ble Mr. Justice B.Sreenivase Gowda	10
8	Hon'ble Mr. Justice Aravind Kumar	12
9	Hon'ble Mr. Justice Budihal R.B.	13
10	Hon'ble Mrs. Justice S.Sujatha	15
11	Hon'ble Mr. Justice G.Narendar	17
12	Hon'ble Mr. Justice P.S.Dinesh Kumar	18
13	Hon'ble Mr. Justice K.Somashekar	19
14	Hon'ble Mrs. Justice K.S.Mudagal	20
15	Hon'ble Mr. Justice Sreenivas Harish Kumar	21
16	Hon'ble Mr. Justice B.A.Patil	23
17	Hon'ble Mr. Justice N.K.Sudhindrarao	24

18	Hon'ble Dr. Justice H.B.Prabhakara Sastry	25
19	Hon'ble Mr. Justice B.M.Shyam Prasad	29
20	Hon'ble Mr. Justice S.Sunil Dutt Yadav	30

**By Order of Hon'ble The Chief Justice,**

**Sd/-**

**(P.N.Desai)**

**Registrar (Judicial)**

**Date: 22.02.2018**

**HIGH COURT OF KARNATAKA AT BENGALURU  
ARRANGEMENT OF SITTINGS OF  
HON'BLE THE CHIEF JUSTICE AND  
THE HON'BLE JUDGES WITH SUBJECTS ASSIGNED TO  
THEIR LORDSHIPS WITH EFFECT FROM  
MONDAY THE 26<sup>TH</sup> FEBRUARY 2018**

**Priority will be given to old cases**

Sl. No.	SITTINGS AND SUBJECTS	COURT HALL
1	<p><b>Hon'ble The Chief Justice &amp; Hon'ble Mr. Justice S.Sunil Dutt Yadav</b></p> <p>Writ Petitions (PIL) and Writ Petitions pertaining to Green Bench (PIL) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Green Bench - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Appeals pertaining to Green Bench - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions arising under Pollution Control and Environmental Protection Acts and Rules - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>All Writ Appeals from 2016 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Commercial Appeals - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Original Side Appeals, Company Appeals u/s 10(F) of the Companies Act - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Advance Rulings of the Authority, under Chapter XIX-B of the Income Tax Act, 1961 - Preliminary Hearing/Admissions, Orders and Hearing</p>	1

	<p>ITA, GTA, Sales Tax Revision Petitions (DB matters) and other Tax Revisions, References, Appeals and Civil Petitions (Tax and Excise)</p> <ul style="list-style-type: none"> <li>- Preliminary Hearing/Admissions, Orders and Hearing</li> </ul> <p>Arbitration and Civil Referred Cases</p> <ul style="list-style-type: none"> <li>- Admissions, Orders and Hearing</li> </ul> <p>Referred Writ Petitions and Writ Petitions not assigned to any other Division Bench</p> <ul style="list-style-type: none"> <li>- Preliminary Hearing/Admissions, Orders and Hearing</li> </ul> <p>Specially assigned cases</p>	
<b>2.</b>	<p><b>Hon'ble Mr. Justice H.G.Ramesh &amp; Hon'ble Mr. Justice B.M.Shyam Prasad</b></p> <p>CCC (Civil)</p> <ul style="list-style-type: none"> <li>- Admissions, Orders and Hearing</li> </ul> <p>All Writ Appeals upto 2015</p> <ul style="list-style-type: none"> <li>- Preliminary Hearing/Admissions, Orders and Hearing</li> </ul> <p>Writ Petitions (Lokayukta)</p> <ul style="list-style-type: none"> <li>- Preliminary Hearing/Admissions, Orders and Hearing</li> </ul> <p>Writ Petitions (KSAT/CAT)</p> <ul style="list-style-type: none"> <li>- Preliminary Hearing/Admissions, Orders and Hearing</li> </ul> <p>Writ Petitions (CESTAT)</p> <ul style="list-style-type: none"> <li>- Preliminary Hearing/Admissions, Orders and Hearing</li> </ul> <p>Writ Petitions pertaining to Professional Courses in Medical, Dental, Engineering – Fee Structure and Seat Matrix</p> <ul style="list-style-type: none"> <li>- Preliminary Hearing/Admissions, Orders and Hearing</li> </ul> <p>Writ Petitions (Edn-Med-Adm)</p> <ul style="list-style-type: none"> <li>- Preliminary Hearing/Admissions, Orders and Hearing</li> </ul> <p>Regular First Appeals (Division Bench Matters)</p> <ul style="list-style-type: none"> <li>- Admissions, Orders and Hearing</li> </ul> <p>Miscellaneous First Appeals (Division Bench Matters)</p> <ul style="list-style-type: none"> <li>- Admissions, Orders and Hearing</li> </ul> <p>Execution First Appeals (Division Bench Matters)</p> <ul style="list-style-type: none"> <li>- Admissions, Orders and Hearing</li> </ul>	<b>2</b>

	<p>Execution Second Appeals (Division Bench Matters)  - Admissions, Orders and Hearing  Specially assigned cases</p>	
<b>3</b>	<p><b>Hon'ble Mr. Justice Raghvendra S. Chauhan &amp; Hon'ble Mrs. Justice K.S.Mudagal</b></p> <p>Criminal Appeals (Division Bench Matters)  - Admissions, Orders and Hearing  Criminal Referred Cases  - Admissions, Orders and Hearing  CCC (Criminal)  - Admissions, Orders and Hearing  Writ Petitions (Habeas Corpus) and Writ Petitions preferred against the order of detention based on the opinion of Advisory Board constituted under the Goonda Act, 1985  - Preliminary Hearing/Admissions, Orders and Hearing  Specially assigned cases</p>	<b>4</b>
<b>4</b>	<p><b>Hon'ble Dr. Justice Vineet Kothari</b></p> <p>Writ Petitions (GM)  - Preliminary Hearing/Admissions, Orders and Hearing  Civil Miscellaneous Petitions seeking appointment Of Arbitrators under Section 11 of the Arbitration And Conciliation Act, 1996  - Admissions, Orders and Hearing  Specially assigned cases</p>	<b>5</b>
<b>5</b>	<p><b>Hon'ble Mr. Justice L.Narayana Swamy</b></p> <p>Writ Petitions (Labour, S-KSRTC and L-KSRTC)  - Preliminary Hearing/Admissions, Orders and Hearing</p>	<b>7</b>

	<p>Miscellaneous First Appeals (ESI) - Admissions, Orders and Hearing</p> <p>Intellectual Property Rights Cases including Referred Original Suits - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	
<b>6</b>	<p><b>Hon'ble Mrs. Justice B.V.Nagarathna</b></p> <p>Writ Petitions (CS, KLR, LR, KVOA, APMC and SC/ST) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<b>9</b>
<b>7</b>	<p><b>Hon'ble Mr. Justice B.Sreenivase Gowda</b></p> <p>Writ Petitions (Service) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<b>10</b>
<b>8</b>	<p><b>Hon'ble Mr. Justice Aravind Kumar</b></p> <p>Writ Petitions (LA, ULC, Education and MV) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<b>12</b>
<b>9</b>	<p><b>Hon'ble Mr. Justice Budihal R.B.</b></p> <p>Criminal Petitions (u/s 482 Cr.P.C.) and WPs under Article 226/227 r/w Sec. 482 Cr.P.C. - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Criminal Revision Petitions - Admissions, Orders and Hearing</p>	<b>13</b>

	<p>Civil Petitions - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	
<b>10</b>	<p><b>Hon'ble Mrs. Justice S.Sujatha</b></p> <p>Writ Petitions (Tax, Excise, KEB and LB) and Sales Tax Revision Petitions (Single Judge matters) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals (SFC, AA, AP.IM &amp; AP-EFA) - Admissions, Orders and Hearing</p> <p>Company Petitions, Company Applications, Probate and Succession matters and TOS - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<b>15</b>
<b>11</b>	<p><b>Hon'ble Mr. Justice G.Narendar</b></p> <p>Writ Petitions (GM-CPC, BDA, KLRA, HRC, KDR and Cinema) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>HRRPs &amp; CRPs - Admissions, Orders and Hearing</p> <p>LRRPs - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<b>17</b>
<b>12</b>	<p><b>Hon'ble Mr. Justice P.S.Dinesh Kumar</b></p> <p>Regular First Appeals - Admissions, Orders and Hearing</p>	<b>18</b>

	<p>Miscellaneous First Appeals (CPC, LAC, BPT, IA, ILA, INA, ISA, MPA, PA, RAIL, RCT, RES, TU &amp; MH) - Admissions, Orders and Hearing</p> <p>Execution First Appeals (Single Judge matters) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	
<b>13</b>	<p><b>Hon'ble Mr. Justice K.Somashekar</b></p> <p>Criminal Appeals (Single Judge Matters) -Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<b>19</b>
<b>14</b>	<p><b>Hon'ble Mr. Justice Sreenivas Harish Kumar</b></p> <p>Criminal Petitions (u/s 438 and 439 Cr.P.C.) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<b>21</b>
<b>15</b>	<p><b>Hon'ble Mr. Justice B.A.Patil</b></p> <p>Miscellaneous First Appeals (MVC &amp; WC) from 2016 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<b>23</b>
<b>16</b>	<p><b>Hon'ble Mr. Justice N.K.Sudhindrarao</b></p> <p>Miscellaneous First Appeals (MVC &amp; WC) upto 2015 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<b>24</b>
<b>17</b>	<p><b>Hon'ble Dr. Justice H.B.Prabhakara Sastry</b></p> <p>Regular Second Appeals - Admissions, Orders and Hearing</p>	<b>25</b>



	<p>Miscellaneous Second Appeals - Admissions, Orders and Hearing</p> <p>Execution Second Appeals (Single Judge matters) - Admissions, Orders and Hearing</p> <p>RPFC - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	
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**NOTE:**

1. Advocates seeking urgent Preliminary Hearing / Admission and Orders, shall move memos only before the concerned Hon'ble Benches.
2. **All categories of five year old cases will be taken up for disposal on priority basis. Hearing cases will be listed from the Warning list or as per the directions of the Hon'ble Benches. At least 2 cases which are the oldest pending in each category shall be listed on each day. They shall continue to appear in the list till they are disposed of and thereafter next oldest case / cases shall replace the disposed of cases in the list.**
3. **Advocates are requested not to seek adjournments in old cases.**
4. **The cases wherein either the investigation or the registration of the FIR or the proceedings before the Trial Court at the threshold or at the stage of framing of charge etc. have been stayed by exercising power either under Article 226 of the Constitution of India or under Section 482 of the Code of Criminal Procedure, 1973, shall henceforth be separately notified and taken up on priority basis, in view of the order of the Hon'ble Supreme Court of India Dt 14.7.2011 in SLP (Crl.)Nos.1581-1589 of 2009 (Imtiyaz Ahmed vs. State of UP and Others).**
5. Advocates are requested not to seek adjournments before the Single Judge and / or Division Bench in Criminal Appeals (Custody / Jail Appeals).

6. Advocates are requested not to seek adjournments in cases filed under the Prevention of Corruption Act.
7. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble The Chief Justice and in case Hon'ble The Chief Justice is not available, the next Senior most Judge available.
8. All Single Judge / Division Bench part heard matters will remain with the same Benches and shall be disposed of by the same Benches unless ordered otherwise.
9. Special Division Benches (except Full / Larger Benches) will meet for part heard matters only on Friday during post lunch session.
10. Hon'ble Judges sitting in Division Benches will sit single for assigned and part heard matters on Friday during post lunch session.
11. Advocates are requested to file paper books in pending Civil Appeals.

**By Order of Hon'ble The Chief Justice,**

**Sd/-**

**(P.N.Desai)**

**Registrar (Judicial)**

**Date: 22.02.2018**

**HIGH COURT OF KARNATAKA AT BENGALURU**

Hon'ble The Chief Justice and Hon'ble Judges sitting in Division Benches will take up matters mentioned against their names whenever Their Lordships sit Single:

<b>Sl. No.</b>	<b>Names of the Hon'ble Judges</b>	<b>Subjects</b>
1	Hon'ble The Chief Justice	Civil Miscellaneous Petitions seeking appointment Of Arbitrators under Section 11 of the Arbitration And Conciliation Act, 1996 - Admissions, Orders and Hearing
2	Hon'ble Mr. Justice H.G.Ramesh	Writ Petitions (GM-CPC) - Orders, Preliminary Hearing, Preliminary Hearing 'B' Group & Hearing
3	Hon'ble Mr. Justice Raghvendra S.Chauhan	Writ Petitions (GM-CPC) - Orders, Preliminary Hearing, Preliminary Hearing 'B' Group & Hearing
4	Hon'ble Mrs. Justice K.S.Mudagal	Miscellaneous First Appeals (MVC & WC) upto 2015 - Admissions, Orders and Hearing
5	Hon'ble Mr. Justice B.M.Shyam Prasad	Writ Petitions (GM-CPC) - Orders, Preliminary Hearing, Preliminary Hearing 'B' Group & Hearing
6	Hon'ble Mr. Justice S.Sunil Dutt Yadav	Writ Petitions (GM-CPC) - Orders, Preliminary Hearing, Preliminary Hearing 'B' Group & Hearing

**By Order of Hon'ble The Chief Justice,**

**Sd/-**

**(P.N.Desai)**

**Registrar (Judicial)**

**Date: 22.02.2018**